

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4180-4181/2020

[Arising out of impugned final judgment and order dated 23-04-2019 in SA No. 610/2017 11-11-2019 in CMRA No. 10/2019 passed by the High Court of Judicature at Allahabad]

BADRI NARAIN SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 19263/2020 - EXEMPTION FROM FILING O.T.

IA No. 19262/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-12-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Amartya Ashish Sharan, Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Harsh Pandey, Adv.
Mr. Ajay Desai, Adv.

For Respondent(s) Mr. Abhinav Singh, Adv.
Mr. Shashank Shekhar Singh, AOR

Mr. Gp. Capt. Karan Singh Bhati, AOR
Ms. Saumya Singh Bhati, Adv.
Mr. Shiv Autar Singh Sengar, Adv.
Mr. Yogeshwar Krishna Purohit, Adv.
Ms. Anjali Saxena, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Shashank Shekhar Singh, AOR, learned counsel for the State, prays for an adjournment on the ground that he has been recently entrusted with the matter. Prayer is allowed.

List on 17.1.2025.

(DR. NAVEEN RAWAL)
DY. REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)